

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.189/TL/2023

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for KPS1 Transmission Limited.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondents : REC Power Development and Consultancy Limited and Anr.

Petition No.190/AT/2023

Subject : Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by KPS1 Transmission Ltd.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondents : REC Power Development and Consultancy Limited and Anr.

Date of Hearing : 31.7.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Abiha Zaidi, Advocate, KPS1TL
Shri Vishal Kaushik, KPS1TL
Shri Ranjeet S Rajput, CTUIL
Shri Bhaskar Wagh, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence for the implementation of "Transmission Scheme for Injection Beyond 3 GW RE Power at Khavda PS1 (KPS1)" ("the Project") and for adoption of the transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. Learned counsel submitted that the Petitioner has already complied with all the requirements for the grant of a transmission licence and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003, vide letter dated 16.5.2023.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:



- (a) Admit.
- (b) The Petitioner to implead the beneficiaries of the Western Region as parties to the Petitions and file a revised memo of parties within two days.
- (c) The Petitioner to serve copies of the Petitions to the Respondents including the impleaded Respondents immediately.
- (d) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within three days thereafter.
- (e) The Petitioner to submit a copy of Form II posted on its website along with the date of posting (required as per Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.
- (f) The CTUIL to submit/ clarify the following on an affidavit within a week:
 - (i) Status of RE generators which have been granted connectivity at KPS1 along with their status.
 - (ii) No. of 400 kV line bays in the scope of the Petitioner, as the TSA provides that the “actual no. of bays shall be as per the connectivity granted to RE developers”

3. No one was present on behalf of the BPC or RECDPCL despite notice. The Commission expressed its displeasure with the casual approach of the BPC, as no representative for it remains present during the course of hearing of the present Petition and other Petitions in which notices are issued. CMD, RECDPCL is directed to depute a person well acquainted with the facts of the cases in the future..

4. Registry is directed to forward a copy of the ROP to the CMD, RECDPCL.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**